

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 245/MP/2016

Subject : Petition seeking fixation of and adjudication on the transmission charges for the proposed use of PGCIL's inter-State transmission facility of 400 kV Bhadravati sub-station for conveyance of 200 MW power from GMR Warora Energy Limited in terms of the PPA dated 17.3.2010.

Date of hearing : 27.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Respondents : Power Grid Corporation of India Limited & Others.

Parties present : Shri Kiran Gandhi, Advocate, MSEDCL
Shri M.G. Ramachandran, Advocate, PGCIL
Ms. Anushree Bardhan, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Vishrov Mukherjee, Advocate, GMRWEL
Ms. Raveena Dhamija, Advocate, GMRWEL
Shri Ajaya Kumar Nathini, GMRWEL

Record of Proceedings

Learned counsel for the petitioner requested for time to file rejoinder to the replies filed by PGCIL and GMRWEL. Learned counsels for PGCIL and GMRWEL had no objection in this regard. Request was allowed by the Commission.

2. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies by 10.5.2017, if already not filed, with an advance copy to the petitioner who may file its rejoinder, if any, by 17.5.2017. The Commission directed that due date of filing replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 13.6.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**